

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 224/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for the adoption of the tariff of 1175 MW Wind Power projects (Tranche-XVI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines dated 26.7.2023 of the Ministry of Power, Government of India as amended from time to time.

Date of Hearing : **5.9.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : JSW Neo Energy Limited and 3 Ors.

Parties present : Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Shri Divyanshu Bhatt, Advocate, UPPCL
Shri Shaswat Singh, Advocate, UPPCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff for the 1175 MW Wind Power Projects (Tranche-XVI) connected with the Inter-State Transmission System ('ISTS') selected through the competitive bidding process as per the "*Guidelines for Tariff Based Competitive Bidding Process for Procurement Power from Grid Connected Wind Power Projects*" ('the Wind Guidelines') dated 26.7.2023 issued by the Ministry of Power, Government of India. Learned counsel further submitted that in compliance with the directions issued by the Commission *vide* Record of Proceedings dated 25.7.2024, the Petitioner has filed the compliance affidavit dated 29.8.2024 (filed on 3.9.2024) explaining the reasons for the delay in approaching the Commission as per Clause 11.4 of the Wind Guidelines.

2. Learned counsel for Respondent No.4, Uttar Pradesh Power Corporation Limited (UPPCL) sought additional time to file a reply in the matter.

3. Considering the above, the Commission directed the Respondent, UPPCL to file its response on or before 12.9.2024 with a copy to the Petitioner who may file its rejoinder, if any by 13.9.2024. The Commission also directed the Petitioner to furnish the requisite

document /certification indicating that the bid evaluation authority satisfied itself that the price of the selected offer is reasonable and consistent with the requirement as per Clause 11.2 of the Wind Guidelines on or before **12.9.2024**.

4. The Petition will be listed for hearing on **17.9.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)